

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 424

IA/2905/ND/2024 IA/2334/ND/2024 IA/2139/ND/2024
IA/2101/ND/2024 IA/2037/ND/2024 IA/1886/ND/2024
IA/1490/ND/2024 IA/1701/ND/2024 IA/745/ND/2024
IA/6483/ND/2023 IA/6749/ND/2023 IA/6366/ND/2023
IA/6055/ND/2023 IA/5918/ND/2023 IA/5922/ND/2023
IA/5028/ND/2023 IA/5129/ND/2023 IA/5131/ND/2023
IA/4865/ND/2023 IA/2774/2023 IA/2776/2023 IA/1642/2023
IA/4657/2022 IA/1192/ND/2023 IA/3994/ND/2023
IA/3421/ND/2023 in IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Ishaan Garg in IA/2905/ND/2024, Adv. Dhiresch Pandey, Applicant in person in IA/6483/2023, Adv. Pratiksha Bansal and CA Rajeev Bhatnagar in IA/2139/ND/2024, Adv. Gaurav Srivastava and Adv. Puneet Kumar in IA/2101/ND/2024, Adv. Sougat Sinha and Adv. Akansha Chugh for Applicant in IA no 2037 of 2024, Adv. Karan Aggarwal in IA/6366/ND/2023, Adv. Afnaan Siddiqui, Adv. Ankita Agarwal in IA- 2334/2024
For the RP	: Adv. Somdutta Bhattacharyya, Adv. Kiran Sharma, for Resolution Professional

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **04.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)